

I/S  
III/10

In the Central Administrative Tribunal  
Jodhpur Bench , Jodhpur

.....

Date of Order : 18.11.2002

O.A. No. 297/2002

Surjeet Singh aged 33 years, S/o Shri Ammi Lal, Resident  
of Ramgarh, Tehsil Nohar, District Hanumangarh.

..... Applicant.

Versus

1. Union of India through General Manager,  
North West Region, North-West Railway,  
Jaipur.
2. Divisional Railway Manager,  
North-West Railway, Bikaner.
3. Divisional Commercial Manager,  
North-West Railway, Bikaner.
4. Station Superintendent, North West Railway,  
Gogamedi, District Hanumangarh.

... .. Respondent s.

.....

FORAM :

Hon'ble Mr. Gopal Singh, Administrative Member  
Hon'ble Mr. J.K. Kaushik, Judicial Member

.....

Mr. B.S. Charan, Advocate, present on behalf of the  
applicant.

.....

*Gopal Singh*



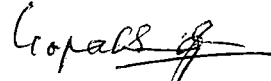
Per Mr. Gopal Singh :

In this application under section 19 of the Administrative Tribunals Act, 1985, applicant, Surjeet Singh, has prayed for quashing the impugned order dated 11.10.2002 placed at Annex. A/15 with all consequential benefits.

2. The applicant is working as Halt Agent with the respondent-department. His contention is that he is performing the duties of a Booking Clerk and, therefore, his services cannot be terminated without proper inquiry. He also contends that because he is working on the post of Booking Clerk though, he is a Halt Agent, he holds a civil post.

3. There is nothing on record to substantiate the argument of the learned counsel for the applicant that the applicant holds a civil post or working against a post of Booking Clerk. He is appointed only on Halt Contract basis and cannot claim to be holding a civil post. We are firmly of the view that the grievance of the applicant does not fall within the jurisdiction of this Tribunal. The Original Application is, therefore, returned for ~~pro~~ its presentation before a proper forum.

  
( J.K.Kaushik )  
Judl. Member

  
( Gopal Singh )  
Administrative Member

...

D-526  
11-11-02

II/1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT JODHPUR

ORIGINAL APPLICATION NO. 297/2002

APPLICANT :-

Surjeet Singh

VERSUS

RESPONDENTS :-

Union of India & Others.

INDEX

<u>Sl. No.</u>	<u>Particulars</u>	<u>Page No.</u>
----------------	--------------------	-----------------

1 - 14

Original Application.

DOCUMENTS OF THE APPLICANT :

Annex. A/1	Copy of call letter dtd. 15.3.2000	15
Annex A/2	Copy appreciation certificate by Sarpanch, Gram Panchayat, Ramgarh.	16
Annex.A/3	Copy of appreciation certificate by Station Superintendent, Ramgarh.	17
Annex.A/4	Copy of show-cause notice dtd. 25.7.2001/ 8.8.2001	18
Annex.A/5	Copy of reply to show-cause notice.	19 - 21
Annex.A/6	Copy of communication by Shri Puran Mal	22
Annex.A/7	Copy of communication by Shri Rameshwar Lal	23

Contd.../-2

Date of Presentation 11-11-02  
on Receipt by Post by hand  
Presented by Shri B. S. Chavhan, Adv  
Office to Report on 12-11-2002


15

REGISTRAR  
C.A.T. JODHPUR

सुप्रजीत सिंह

: 2 :

Annex.A/8 Copy of affidavit by Shri Puran Mal.	24
Annex.A/9 Copy of affidavit by Shri Rameshwar Lal.	25
Annex.A/10 Copy of certificate issued by CIT/TCR	26
Annex.A/11 Copy of certificate issued by CIT/TCR	27
Annex.A/12 Copy of affidavit dtd. 16.10.2002	28
Annex.A/13 Copy of affidavit dtd. 22.10.2002	29
Annex.A/14 Copy of appreciation letter by the Director, Block No. 22, Ramgarh.	30
Annex.A/15 Copy of impugned order dtd. 11.10.2002	31
Annex.A/16 Copy of memo of appeal.	32-33

  
(BHUSHAN SINGH CHARAN)  
COUNSEL FOR THE APPLICANT

Place : Jodhpur

Date : 11 /11/2002

I undertake to submit Extra set of . o . A .  
as & when requested by Honble Tribunal.

Bhushan Singh Adv.